

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The Principal District & Sessions Judge,  
Jammu, Udhampur, Reasi, Ramban, Doda, Kishtiwari  
Samba, Rajouri, Poonch, Srinagar, Budgam, Ganderbal,  
Anantnag, Pulwama, Kulgam, Kupwara, Baramulla,  
Bandipora, Shopian and Leh

Reminders

NO:- 51454-79/2019 Dated :- 09/11/2019

Subject :- Awaiting Information relating to Summary Cases (Section 260 CrPC and Petty Offences as defined under Section 206 of CrPC), Cases relating to ' Forfeiture of Bail Bonds"(Section 446/446A of CrPC) and Cases related to Recovery of fine u/s 421 CrPC .

Sir,

Kindly refer to this office letter NO:- 51200-23/Sts dt:- 07.01.2018 on the subject cited above, the requisite information is still awaited despite lapse of two days .

In this connection, it is again request to kindly expedite the matter and transmit the same to this registry without any further delay so that we may able to communicate the requisite information to the concerned authority .

Matter may be treated as most urgent,

Yours faithfully,

  
Assistant Registrar

NO:- 51454-79/2019 dt:- 09/11/2019

Copy to the:-

Incharge NIC High Court of J&k, Jammu for uploading the same on the High Court web site .

  
Assistant Registrar